PARLIAMENTARY DEBATES 2011:2014

(Part II—Proceedings other than Questions and Answers) OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Friday, 5th December, 1952

The House met at a Quarter to Eleven of the Clock.

IMR. DEPUTY-SPEAKER in the Chairl

QUESTIONS AND ANSWERS

(See Part 1)

11-45 A.M.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform hon. Members that I have received the following letter from Shri Kanayalal Nanabhai Desai:

"As I am not well I have not been able to attend up to new this session of Parliament and it seems I will not be able at all to attend this Session. Hence under article 101 of the Constitution I beg to apply for leave from attending this session. I have to request you kindly to get it sanctioned."

Is it the pleasure of the Ilcuse that leave be granted to Shri Kanayalal Nanabhai Desai to be absent from all the meetings during this session?

Leave was granted.

Mr. Deputy-Speaker: I have to inform hon. Members that another hon. Member has asked for leave of absence. I have received a communication from Shri A. K. Gopalan saying that he is laid up and indisposed and that he may be granted leave of absence for this session. Is it the pleasure of the House to grant him the leave?

Leave was granted.

Shri G. H. Deshpande (Nasik-Central): Where is the hon. Member Shri A. K. Gopalan now? In India or outside?

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Mr. Deputy-Sceaker. The hon. Member is too late. The leave has been granted. He must have put his question earlier.

Shri G. H. Deshpande: But at least this information can be given.

Mr. Deputy-Speaker: Not now.

Shri Gidwani (Thana) 708e-

Mr. Deputy-Speaker: Is there any short notice question today? Has the hon. Member received intimation that it is for today?

Shri Gidwani: I have got it in my hands, it does not say anything about the date. I have only received the pink coloured copy of it.

Mr. Deputy-Speaker: Has it been admitted? I shall look into it. After it is admitted, it will come up perhaps the next day. I have not got it, I shall look into it.

An Hon, Member: I do not think it is put down for reply today. Some more particulars are perhaps wanted from the hon. Member.

Mr. Deputy-Speaker: The hon, Member should not take up the time of the House in this way.

MESSAGES FROM THE COUNCIL OF STATES

Mr. Deputy-Speaker: The Secretary will now read messages from the Council of States.

Secretary: Sir. I have to report the following two messages received from the Secretary of the Council of States:

(1) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Council of States, I am directed to